





11th INSTITUTE OF LAW NIRMA UNIVERSITY NATIONAL MOOT COURT COMPETITION

22nd - 24th APRIL 2022

RULE BOOK

MOOT COURT COMMITTEE (ORGANIZING), ILNU

MOOTORGANIZINGCOMMITTEE.ILNU@NIRMAUNI.AC.IN

/ILNU.MOOT

in /LINKEDIN.COM/IN/11THILNMCC/

11th INSTITUTE OF LAW, NIRMA UNIVERSITY - NATIONAL MOOT COURT COMPETITION 2022 22nd - 24th APRIL 2022



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NANCE Institute of Law, Nirma University Moot Court Committee (Organizing)



GENERAL PRINCIPLES

Article 1

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Aims and Objective

1.1. The principal objective of the 11th IL-National Moot Court Competition, 2022 is to develop academic excellence in the student community and enhance theiradvocacy skills in an environment of friendly competition.

Article 2

Definitions

- 2.1. "Advanced rounds" means the Final round, Semi-final rounds, and Quarter Final rounds of the Competition.
- 2.2. "Bench" means Competition Law and/or Data Protection Law experts judging both written pleadings or oral arguments.
- 2.3. "**Case**" or "**Proposition**" means a hypothetical law problem, which will be pleaded during the Competition.
- 2.4. "**Competition**" means the 11th Institute of Law, National Moot Court Competition, 2022 (11th IL-NMCC).
- 2.5. "**Contact Person**" means that each participating team shall specify a Contact Person in the registration form. All the important information of the competition, including team code, registration and any other relevant material shall be communicated to such assigned contact person. The contact person for each participating institution is responsible for distributing the information and material toeach member of its team, conveying enquiries or other correspondence for that team to the organising committee and any other communication between the team and the organising committee.
- 2.6. "Court" means the Bench or a part hereof at the Oral Pleadings Round(s).



- 2.7. "**Memorial**" means the written arguments submitted by each team, submitted according to these rules.
- 2.8. "Official social media platforms" include the Official Social media handles of 11th IL-NMCC i.e., Facebook, Instagram & LinkedIn.
- 2.9. "**Oral Pleading Rounds**" refers to a team's pleadings, comprising of both the speakers, submitted orally in front of the bench/judges on behalf of one of the parties against another team representing the opposing party. Oral pleadings willbe held in virtual mode.
- 2.10. "OC" means the organising committee, which helps in the arrangements of the Competition.
- 2.11. "Parties" refer to the parties to the dispute as identified by the moot proposition.
- 2.12. "**Penalty**" refers to the deductions imposed on the memorial scores of the participating institution as provided in these rules.
- 2.13. "**Preliminary Rounds**" refers to the Oral Rounds which will take place before the Advanced Rounds of the Competition for the purpose of determining the teams which will proceed to the Advanced Rounds.
- 2.14. "**Rules**" means the official Competition Rules and any applicable supplements to these Rules published by the Organizing Committee.
- 2.15. "Scouting" is the act of attending a round in which the members of the team or any person related to the team are not competing.
- 2.16. **"Team Code**" refers to the unique number allotted to each participating team for the purpose of this Competition. Institute of Law, Nirma University

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Interpretation and Revision of the Rules

3.1. Any questions concerning the interpretation of the Rules arising during the writtenphase or Oral Round must be submitted to the Organizing Committee.





- 3.2. The Organizing Committee reserves the right to amend, modify, add or repeal anyof the rules if so required and as they deem appropriate.
- 3.3. The Organizing Committee may make amendments, if required, to the Case which shall be published on the social media platforms of the competition.

Organizing Committee

- 4.1. The OC's task, other than specified in the following paragraphs, is to ensure that the Competition is carried out in consistency with the overall spirit and aim of competition, and to resolve all matters, which would otherwise be detrimental to theorganisation of the Competition.
- 4.2. All decisions of the Organizing Committee shall be final and not subject to an appeal.





KEY DATES

Article 5

Important Dates

- 5.1. Unless specified otherwise, the dates mentioned shall refer to 11:59 (Indian StandardTime) on that date.For e.g.: the last of final registrations is March 20, 2022; it shall be interpreted as March 27, 2022 11:59 pm.
- 5.2. The Organizing Committee retains the authority of change of deadlines. If there are any changes the same shall be published on social media platforms.

Event	Date	
Release of Moot Problem	March 07, 2022	
Commencement of Final Registration	March 07, 2022	
Last date of seeking clarifications	March 22, 2022	
Release of Clarifications	March 27, 2022	
Closing of Final Registrations	March 27, 2022	
Last date for Submission of Memorial	April 15, 2022	
Last date of submission of compendium (not	April 20, 2022	
mandatory)		
Dates of Competition	April 22-24, 2022	
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THE COMPETITION

Article 6

Participation/ Eligibility

- 6.1. There shall only be one team per university/institute.
- 6.2. Only students from a university or law faculty enrolled in undergraduate or master courses are allowed to participate.
- 6.3. The team shall consist of three law students and they must be enrolled in the same university/ institute/ law faculty. Students being on exchange in another country areeligible to participate under the host university.
- 6.4. The teams shall submit their team composition via the final registration form.
- 6.5. Any change in the composition of a team is only permitted subject to approval by the Organizing Committee.

Article 7

7.1. The official language throughout the Competition shall be English.

Article 8

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- - 8.1.1. A written phase, in which all teams shall prepare written pleadings for both, the Petitioner and the Respondent; and
 - 8.1.2. An oral phase, in which the teams, shall defend their argumentation before the Court, pleading for both, the claimant and the defendant.





Language

Structure





Dress Code

- 9.1. Inside the Court Room (Virtual), the participants shall be in Formal Wear.
- 9.2. Girls: Black Pants or Formal Skirts and White Shirt with Blazer.
- 9.3. **Boys**: White Shirt, Black Trousers with tie and Black Blazer.

Article 10

The Bench

- 10.1. The Bench shall consist of Competition Law and/or Data Protection Law experts who are selected by the Organizing Committee.
- 10.2. The written pleadings of each team and the oral contribution of each individual team will be graded by an independent Bench. Team Members are prohibited in engaging in communication with the Bench before the end of the competition.
- 10.3. A member of the Bench shall not assess the written pleadings or take part in ahearing involving a team from the University he or she is professionally engaged in.
- 10.4. The Organizing Committee shall notify the Bench of any potential conflict of interest and the Bench shall settle the matter prior to the hearing in question.

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REGISTRATION AND FEES

Article 11

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Mode of Registration

- 11.1. Each team shall register for the Competition by filing the Online Registration formbefore March
 27, 2022 (11:59 P.M.). The Registration form is available here <u>https://forms.gle/UcYRKxBxgLthgFVw8.</u> The teams are encouraged to complete the registration at the earliest possible.
- 11.2. While filling the registration form, teams have to specifically provide the email address and contact number (WhatsApp) of the contact person. All communications concerning the competition will be sent to the contact person and the nominated member of the team. It is that person's responsibility to convey all the relevant information and distribute all the relevant material to the team.

Article 12

Registration fees

- 12.1. The registration fee for the competition is INR 3500 per team. The registration fee is non-refundable and has to be paid by all the teams in order to participate in the competition.
- 12.2. All the teams are mandatorily required to upload a copy of the payment receipt in the Registration Form.
- 12.3. A team shall only be considered as a participating team after the Organizing Committee has timely received the official registration confirmation and the fees. Registration fees is not refundable if a team withdraws after payment, or, for anyother reason external to the Competition, do not attend the Competition.
- 12.4. The registration fee for the Competition is to be paid online. Details of the Bank Account are as follows:



Account Name	NIRMA INSTUTE OF LAW STUDENTS' ACTIVITIES ASSOCIATION
Address	Nirma University Sarkhej Gandhinagar Highway, Ahmedabad-
	382481
Name of the Bank	The Kalupur Com. Co. Op. Bank Ltd.
Name of the	Nirma University
Branch	
Branch Address	Nirma University Sarkhej Gandhinagar Highway, Ahmedabad-
	382481
Bank IFSC Code	KCCB0NRM097
9 Digit MICR code	380126029
Bank Account No	09720180220
Type of Account	Current



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OVERRIDING PRINCIPLES

Article 13

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Sportsmanship

- 13.1. The participants must conduct themselves in a sportsman like manner at all stages of the Competition.
- 13.2. Intimidation in any form is prohibited and if indulged in, shall result in disqualification of the team.
- 13.3. Misconduct, whether behavioural or otherwise, is not allowed and if indulged in, shall result in disqualification of the team. The participants shall adhere to the Sexual Harassment (Prevention, Prohibition andRedressal) Act, 2013 and be subjected to the Complaint Committee for Prevention of Sexual Harassment in case a situation/case so arises.
- 13.4. Any violation of the prescribed Code of Conduct will invite sanctions which will be decided by the Organizing Committee.

Article 14

Anonymity

- 14.1. Strict anonymity of the teams is required. Each team will be assigned a Team Code which will be informed to the team immediately upon receipt by the OrganizingCommittee of the online registration and confirmation of the payment of the participation fee.
- 14.2. The name of the university shall neither be mentioned to the Bench in the written nor in the oral proceedings, whether directly or indirectly. Law, Nirma University

Article 15

Unfair means

15.1. The meeting link to the respective courtrooms shall not be shared by the team members with any party, not registered with the organising committee as a member of the team. In such an event, if any

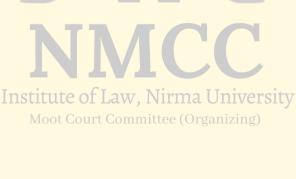


team is found to have shared their courtroom link; they shall face immediate disqualification from the competition.

15.2. The use of any electronic device other than the device being used for virtual oral rounds is strictly prohibited during the oral rounds. In the event, if a team is found inpossession of the same, appropriate penalty ranging from deduction of round marks to disqualification from the competition shall be imposed at the discretion of the organising committee, in consultation with the Bench/Judge of the respective courtrooms.

No audio or videotaping of the oral rounds is permitted, either via the platform orthrough third party screen recording apps, for the duration of the competition. Further, the teams are not permitted to take images or screenshots of their courtroom screen during the duration of the hearing. The teams shall be provided photographs of their rounds by the organizing committee after the completion of the competition. Contravention of this rule shall entail disqualification of the team.

15.3. If the Bench/Judge are of the opinion that the team is indulging in any unfair practice or inappropriate conduct, the organising committee reserves the right to award appropriate penalty ranging from deduction of round marks to disqualification from the competition depending on the individual circumstance.



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CASE AND SUBMISSIONS

Article 16

16.1. The respective authorities will draft the Moot Proposition which will be released along with the Rulebook.

Article 17

Written Pleadings

Memorial Submission

17.1. Each team shall prepare typewritten pleadings, setting out the arguments of the parties to the case.

Article 18

18.1. The teams must send the memorials from both the sides by an e-mail (Subject – "Team Code" – MEMORIAL SUBMISSION) to the Organizing Committee at mootorganizingcommittee.ilnu@nirmauni.ac.in by April 15, 2022 in both word (.doc/.docx) and PDF format.

Example: TC 00 – MEMORIAL SUBMISSION

- 18.2. No team may revise, substitute, add to, delete or in any other manner alter its written pleadings after submission.
- 18.3. The organizers reserve the right to publish and disseminate memorials submitted to and for the Competition. The memorials shall be attributed to the relevant institution and participants during such publication. Submission of the Memorials for the Competition shall constitute as consent to such publication and dissemination.

Article 19

Memorial Contents

19.1. Cover Page – The Cover page shall necessarily contain the following information –





Case



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- 19.1.1. The team code in the upper right side of the page. The team code should be followed by the first alphabet of the side of the party. For e.g.: IL-01 (R)/IL-01 (P).
- 19.1.2. The name and year of competition.
- 19.1.3. The name of the forum before which the proceedings are being conducted.
- 19.1.4. The cause title.
- 19.1.5. The title of memorial (For e.g.: memorial on behalf of respondent)
- 19.1.6. The colour of the cover for Petitioners/Applicant/Appellant will be Blue Colour and Respondent will be Red Colour.
- 19.2. Table of Contents

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- 19.3. Table of Abbreviation All abbreviations and acronyms used in the memorial should be included in the Table of Abbreviation in alphabetical order.
- 19.4. Index of Authorities All the authorities cited in the memorial must be mentioned in he Index of Authorities in an alphabetical order. The index must indicate the page number on which the authority is cited. The use of passim is permitted.
- 19.5. Statement of Jurisdiction The statement of jurisdiction shall not include speaking footnotes.
- 19.6. Statement of Facts The statement of facts shall not exceed 2 pages. Submission of argumentative statement of facts will attract penalty. As may be, the statement of facts should be limited to the stipulated facts and legitimate inferences which can be drawn from those facts.
- 19.7. Statement of Issues The teams should present the legal question the court is being called upon to decide in the context of the case. The said legal question(s) must be presented in a neutral form.
- 19.8. Summary of Arguments The summary of arguments should be concise and not exceed 2 pages.
- 19.9. Arguments Advanced The argument advanced should not exceed 20 Pages.
- 19.10. **Prayer** This section shall include all the reliefs the parties seek.





Formatting

- 20.1. All pages of the Memorial must be of A4 size, with 1-inch margin on each side.
- 20.2. Page numbering should be at the bottom middle of each page.
- 20.3. The font style and size of the text of all parts of the Memorial (except footnotes), shall be Times New Roman, size 12, 1.5 line spacing.
- 20.4. The text of footnotes and headings may be single-spaced. The font style and size of footnotes must be 10 Times New Roman.
- 20.5. There must be single spacing between separate footnotes and between each heading and the body text of the memorial.
- 20.6. The main text, excluding headings, footer, header and text on cover page, should be in justified alignment.
- 20.7. The memorials shall not contain any annexure, photograph, graph, diagram or anyother representation of like nature.
- 20.8. Quotations of sources outside of the memorial of fifty words or more in any part of the memorial shall be block quoted and must be single-spaced.
- 20.9. The memorial as a whole shall not exceed 35 pages including the cover page.
- 20.10. The citation format should follow the 20th edition of the Bluebook. Speaking footnotes and endnotes are not allowed. Institute of Law, Nirma University



ASSESSMENT OF MEMORIAL

Article 21

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Evaluation of memorial

- 21.1. All written pleadings will be assessed having regard to their content as well as to theirform, according to the scoring criteria set out herein.
- 21.2. Every memorial will be marked out of total Hundred (100) marks and the Team Memorial will have the average total of both the sides (Petitioner/Respondent). The Marking Criteria and the Marks Allocated to each Category as herein.

Article 22

Deductions

- 22.1. Delayed submission of the written pleadings For every hour of delay in memorial submission from the prescribed time of submission, 02 marks shall be deducted. Any memorandum submitted 08 hours after the time prescribed above will not be accepted and the team will not be allowed to participate except at the discretion of the OC. The decision of the OC shall be final in this regard. Note: The above deduction would apply even if the delay were not of a complete hour. Hence, for example, a Memorandum submitted at 12:01 am would still be subject to a 02 marks deduction.
- 22.2. **Plagiarism** More than 30% plagiarism (including plagiarism between participating teams) in "Arguments Advanced" and "Summary of Arguments" shall be punishable by immediate disqualification. Appeals regarding plagiarism and penalties shall lie with the Organizing Committee and the decision shall be final and binding. (Organizing)
- 22.1. **Penalties for Objective Deductions** Non-compliance with rules concerning formatting and submission of memorial provided in these Rules will result in a deduction from the allocated marks.

Penalty
20 marks
5

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01 mark 1 mark for every page on which
1 mark for every page on which
there is a violation
1 mark for every page on which there is a violation
1 mark for every page on which there is a violation
1 mark for every page on which there is a violation
1 mark per piece of information
2 marks for every page on which there is a violation
3 marks for every page that is in excess of the prescribed page limit

Article 23

Scoring of memorial

23.1. Each judge can award a maximum of one hundred (100) marks and the memorial shall be marked on the following criterion –

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ORAL PLEADING ROUNDS – FORMAT AND PROCEDURE

Article 24

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Exchange of memorial

Oral Pleading Rounds

24.1. For the purpose of determining which team will represent the Petitioners side and which team will represent the Respondents side, a meeting will be conducted. The details will be sent to the participants email id accordingly.

Article 25

- 25.1. There shall be an exchange of Memorials between the respective opposing teams, in accordance with the fixtures as determined by match-ups, prior to all the rounds of the competition via email. The memorials exchanged between the teams shall not be misused in any manner.
- 25.2. The conduction of oral rounds
 - 25.2.1. The oral rounds shall be conducted through Cisco WebEx. The teams are recommended to ensure that they have the latest version of Cisco WebEx at all times during the period of the competition. The researchers have to be mandatorily present in the Oral rounds along with the speakers.
 - 25.2.2. The links of the meeting shall be sent to the teams 30 minutes prior to the rounds. The participants are required to join the meeting 10 minutes prior to the starting to the round. Entry to this meeting shall only be given when the participants enter with the provided email address (as per the registration form) and with the individual code allotted to the participant.
 - 25.2.3. The participants have to mandatorily keep their cameras on throughout the duration of the rounds. The participants should keep their devices, through which they shall join the meeting, at a distance from which the material used and their hands are clearly visible.
 - 25.2.4. In case the team is unable to report the designated Court room within twenty (20) minutes of the starting of the round, the team will forfeit the Competition and the round will continue



as an ex-parte round.

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25.3. **The Preliminary Rounds – Group Stage-** There shall be two preliminary rounds. The Round total for each team for a Preliminary Round shall be the sum total of the speaker scores for both preliminary rounds and memorial scores.

Each team will be allotted a total of thirty (30) minutes to present their arguments, which shall include time allotted for arguments advanced, rebuttals and sur-rebuttals, subject to the discretion of judges. The division of time between the speakers is up to the discretion of the team, however, no speaker shall be allowed to plead for less than ten (10) minutes.

The bench shall constitute of at least two judges in the Preliminary Rounds. No team shall face the same bench more than once in the Preliminary Rounds.

25.4. **The Quarter-Finals** – The eight highest ranking teams in the Preliminary Rounds shall qualify for the Quarter-Final Rounds.

Round Total for Quarter-Final and other knock-out rounds shall not include memorial scores.

Each team will be allotted a total of thirty-five (35) minutes to present their arguments, which shall include time allotted for arguments advanced, rebuttals and sur-rebuttals, subject to the discretion of judges. The division of time between the speakers is up to the discretion of the team, however, no speaker shall be allowed to plead for less than ten (10) minutes.

25.5. **The Semi-Finals Rounds** – The winning team from each of the four Quarter-Final Rounds shall advance to the Semi-Final Rounds.

Each team will be allotted a total of forty (40) minutes to present their arguments, which shall include time allotted for arguments advanced, rebuttals and sur-rebuttals, subject to the discretion of judges. The division of time between the speakers is up to the discretion of the team, however, no speaker shall be allowed to plead for less than fifteen (15) minutes.



25.6. Final Round – The winning team from each of the two Semi Final Rounds shall advance to the Final Rounds. The winner of the Final Round shall be declared the winner of the Competition.

Each team will be allotted a total of fifty (50) minutes to present their arguments, which shall include time allotted for arguments advanced, rebuttals and sur-rebuttals, subject to the discretion of judges. The division of time between the speakers is up to the discretion of the team, however, no speaker shall be allowed to plead for less than twenty (20) minutes.

- 25.7. The Quarter-Finals, Semi-Finals and Final round(s) shall be knock out round(s).
- 25.8. Each team must have only two oralists during each match. Both oralist must participate in their team's oral submissions, dividing the team's speaking time amongst themselves to two more or less equal time slots. Each team shall itselfallocate the order of speakers and the time to present its arguments and rebuttal/sur-rebuttal.
- **25.9.** Scoring criteria shall be as follows:

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Criterion	Marks
Knowledge of Law	20 marks
Application of Law to Facts	20 marks
Ingenuity and Ability to answer	20 marks
Style, Poise and Demeanor	20 marks
Time Management	10 marks
Organization	10 marks

25.10. Researcher's Test -

25.10.1. The Researchers' test shall be conducted on Day 1 of the Competition i.e. April 22, 2022. The test shall be for duration of sixty (60) minutes only. Further details regarding the mode of test and technical requirements shall be shared prior to the Competition.

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25.10.2. Only the Researcher is eligible to take the test. In case of absence of the allocated researcher the team shall be ineligible for the test. In case of two-member team, the speakers shall be ineligible for the test. The scores of Researcher's Tests shall not affect the Oral Rounds.





Time Keeping

26.1. The Timekeeper shall indicate signs of the time allocated to the speaker and will inform the Court when the available time has expired through chat box. The Court, taking notice of the Timekeeper's advice shall then decide whether additional time shall be allocated.

Article 27

Results

- 27.1. The Organizing Committee shall be solely responsible for the calculation of the total score achieved by a speaker and by the teams as well as for the publication of the scores.
- 27.2. The results are binding and cannot be questioned except for any calculation or clerical mistake.

Article 28

Technical Glitches during Oral rounds

28.1. On account of the participating team(s) –

The round will be rescheduled to a later time/date if the problem persists even during the rescheduled round, the team which has successfully joined the virtual courtroom will make ex-parte submissions. If a team fails to appear in rescheduled rounds from both sides, the team will be disqualified from the virtual oral rounds.

28.2. On account of Bench/Judge –

Institute of Law, Nirma University

If one judge is unable to join the virtual courtroom, the round shall continue with the rest of the judges or one judge.

28.3. The decision of re-scheduling of rounds due to technical glitches shall be solely decided by the Organizing Committee.

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MISCELLANEOUS

Article 29

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Notables

- 29.1. Participating teams should carry with them required study or reference materials for their own use during the oral rounds of the competition.
- 29.2. The organizing committee reserves the right, at its sole discretion, to take appropriate action for any unethical, unprofessional and wrongful conduct during the entire period of the Moot Court competition.
- 29.3. The organizers reserve the right to make any necessary alterations in respect to the side to be taken by the competing teams, in case it becomes absolutely necessary due to withdrawal of any team/teams at the last minute, or if the competing teamshad no opportunity to argue the other side of the problem. Teams shall be provided with a copy of the scoresheets for their respective rounds only after the Competition.

Article 30

Material/Exhibits/Compendium

- 30.1. The speaker may use notes, but he or she is encouraged not to read from a prepared text.
- 30.2. During the pleadings, the use of any exhibit is not permitted. This does not include the Problem Question, the Rules, written submissions, pleading notes, legal texts and textbooks.
- 30.3. Permitted material should be clearly visible at the bench table and should be at the speaker's disposal during the hearing.

30.4. Compendium -

30.4.1. The teams are permitted to submit their compendium to the organising committee latest by 20th April 2022 11:59 pm. For the removal of doubts, it is hereby clarified that submission



of the compendium is not mandatory and the round marks secured by the team will not be contingent on the submission of any such document.

- 30.4.2. The compendium should be devoid of any identification marks which could compromise the anonymity of the team, apart from the assigned team code.
- 30.4.3. The compendium shall be provided to the Bench/Judges by the organizing committee before the respective virtual oral rounds. It shall contain a Table of Contents page with all the relevant authorities hyperlinked to the appropriate page number for the convenience of the Bench/Judges while it is being referred to by the team during the virtual oral rounds. Additionally, all paragraphs of the content shall be appropriately numbered.

All reference materials should be compiled into the compendium in a .pdf format. No more than one PDF file (for each side- Petitioner and Respondent) is allowed to be submitted by the team. Submissions received by the organizing committee after the stipulated deadline shall not be permitted for usage during the virtual oral rounds.

30.4.4. Screensharing or any other alternate mode of presentation by the team shall be allowed only with the prior permission of the Bench. Any kind of such presentation shall not affect the scoring of the rounds.

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Article 31

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Scouting

- 31.1. In order to prevent unfair advantages as a result of scouting, it is strictly prohibited to interact with the teams or record the pleadings in any form.
- 31.2. Teams shall not discuss the arguments/questions heard in these hearings until the rounds have ended. Such or any similar behaviour will be presumed as scouting andmay be considered by the Organizing Committee as a reason for disqualification of the team.

Article 32

Clarifications to the Proposition

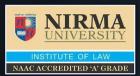


- 32.1. All the requests for clarifications to the Moot Propositions must be emailed to mootorganizingcommittee.ilnu@nirmauni.ac.in, latest by March 22, 2022 (11:59 P.M.). Request for clarifications sent to any other email ID shall not be considered.
- 32.2. The clarifications shall be released by March 27, 2022. The clarifications as and when issued becomes a part of the Moot Problem.

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Awards and Citations

- 33.1. **Certificate of Participation** Every participating team will be issued a Certificate of Participation. Certificates for the participating team members will be prepared from the team list submitted. The certificates of the participants will show the names of the team members exactly as they have been submitted in the registration form and it is therefore incumbent on teams to ensure that names are spelled and presented correctly.
- 33.2. Winning Team The Winning Team shall be the team with the highest score in the Final Round. The Winning Team shall receive an award along with a cash prize of INR 35,000.
- 33.3. Runners Up Team The Runners Up team shall be the team with the second highest score in the Final Round. The team shall receive a cash prize of INR 20,000.
- 33.4. **Best Memorial Award -** The winner of the Best Memorial Award shall be the team having received the highest average score for memorials of both the representing sides. The team shall receive a cash prize of INR 15,000.
- 33.5. **Best Speaker Award** The winner of this award shall be the person acting as theoralist counsel with the highest average individual score in the preliminary rounds (each as petitioner and respondent). The winner shall receive a cash prize of INR15,000.
- 33.6. Best Researcher Award The winner of this award would be decided on the basis of the Researcher's Test. The winner shall receive a cash prize of INR15,000.







MOOT COURT COMMITTEE (ORGANIZING)

INSTITUTE OF LAW, NIRMA UNIVERSITY S.G. HIGHWAY, AHMEDABAD, GUJARAT – 382481 INDIA

DR. ANANDKUMAR SHINDHE, FACULTY COORDINATOR MR. NEELESH SHUKLA, FACULTY COORDINATOR MR. PRANJAL CHECHANI, CHAIRPERSON (9116587212) MR. SHANTANU SHARMA, SECRETARY (8290557758) MR. JAYWARDHAN LUNAWAT, SECRETARY (9479532019)

MOOTORGANIZINGCOMMITTEE.ILNU@NIRMAUNI.AC.IN

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- FACEBOOK.COM/ILNU.MOOT
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